

BY SPECIAL MESSENGER  
SUPREME COURT OF INDIA  
CASH AND ACCOUNTS-II

DA (C.C.)

F20/FD-Misc./SC-ACCTTS-II  
Dated: 1.7.2010

To

All Nationalized Bank

Sub: Request for competitive rates of interest from Nationalised banks for amount deposit.


Sir,

I am to inform you that Supreme Court is depositing huge amount belonging to the litigants in Nationalised bank for different periods, as directed by the Court. Deposits are made in the Nationalised bank offering highest rate of interest for that period. Registry is maintaining a list of Banks offering highest interest rates for investment of different amounts for varying periods, based on information received from various Nationalized Banks. The details can be seen and downloaded from our website [www.supremecourtfindia.nic.in](http://www.supremecourtfindia.nic.in) Since, the rates offered by Nationalized Banks are fluctuating, the panel is required to be revised and updated on the basis of current rates of interest.

It is, therefore, requested to please communicate your latest competitive rates of interest for various amounts and periods for the Registry of Supreme Court of India on standing basis **URGENTLY** along with the **NET WORTH** of the bank to enable the Registry to revise the panel accordingly.

It is also requested to keep us informed about the further change, if any, of the rates of interest to enable us to update the Panel. If such an offer is made by any Nationalized Bank, such bank which offers highest rate of interest will automatically be included in the panel. In the event of non-receipt of any intimation regarding change of interest rate, Registry will presume that the already communicated rate for the amount and period remain the same and will be retained in the list as such.

Yours faithfully,

  
(N.K. MALHOTRA)  
Asstt. Registrar-cum-  
Drawing & Disbursing Officer  
Supreme Court of India